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BENCH-II

NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA

CP (IB) No. 1066/KB/2018

Present: Hon'ble Member (J), Shri M.B. Gosavi

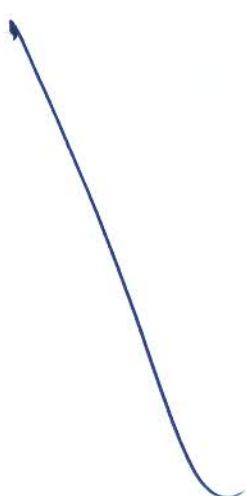
ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 17<sup>TH</sup> AUGUST, 2018, 10:30 A.M

Name of the Company	Vinayak Agencies -Vs- OCL Iron & Steel Ltd.		
Under Section	9 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

SUNITA AGARWAL  
MD. DILAWAR KHAN

} Operational  
Creditor

S. Agarwal  
M. Dilwan



4. 17-08-2018 - CP(IB) No.1066/KB/2018 – Vinayak Agencies Vs. OCL Iron & Steel Ltd.

O R D E R

The Ld. Counsel for the Operational Creditor appeared. No one appeared for the Corporate Debtor.

The Operational Creditor has filed this Petition under section 9 of the Insolvency and Bankruptcy Code, 2016.

As per directions of the Hon'ble NCLAT in innovative industries case, notice of admission on the Corporate Debtor is to be served. The Court Officer is directed to issue notice of admission to the Corporate Debtor and handover the same to the Operational Creditor for effective service to the Corporate debtor. The Operational Creditor is to serve the notice of admission to the Corporate Debtor and file affidavit of service within seven days from today.

For return of notice and for further consideration list it on 17-09-2018.



(MADAN B GOSAVI)  
MEMBER(JUDICIAL)